



2026:AHC:30758

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3687 of 2026

Bhurelal

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Himanshu Shukla, Pratiksha Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

Ref:- Civil Misc. Correction Application No.2 of 2026

1. The present correction application has been filed with the prayer to correct the order dated 02.02.2026.

2. I have gone through the aforesaid order and perused the record.

3. From perusal of the record, it is clear that that wrong order has been transcribed, therefore, the order dated 02.02.2026 is hereby recalled and fresh order is being passed which reads as follows:-

1. Heard learned counsel for the petitioner, learned Standing Counsel for the State-respondents and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondents to notice and keeping this petition pending before this Court. However, in case the private parties feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Atarra, District Banda to decide Restoration Application dated 10.02.2025 filed in Case No.01/2020 (Computerized Case No.T202507110301677) expeditiously.

4. It is argued by learned counsel for the petitioner that the matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the

matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Atarra, District Banda to decide the Restoration Application filed in the aforesaid case ***strictly in accordance with law most expeditiously and preferably within a period of six weeks*** from the date of production of certified copy before the respondent No.2 but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 11, 2026

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